


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Parsvnath Developers Limited RELEVANT PARTICULARS		
1.	Name of corporate debtor	Parsvnath Developers Limited
2.	Date of incorporation of corporate debtor	24 th July, 1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	L45201DL1990PLC040945
5.	Address of the registered office and principal office (if any) of corporate debtor	Parsvnath Tower Near Shahdara Metro Station, Shahdara, East Delhi, Delhi, India, 110032
6.	Insolvency commencement date in respect of corporate debtor	30 th April 2026 (Order received on 12 th May 2026)
7.	Estimated date of closure of insolvency resolution process	27 th October 2026 (180 th day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address; 2, Community Centre, 3 rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address –anandmanoja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: - parsvnathcirp@gmail.com
11.	Last date for submission of claims	27th May, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under All Real Estate Projects of Parsvnath Developers Limited
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. IP Ankit Goel (IBBI/IPA-001/IP-P-02671/2022-2023/14088) 2. IP Rahul Jindal (IBBI/IPA-001/IP-P-02649/2021-2022/14048) 3. IP Rajeev Khurana (IBBI/IPA-001/IP-P-02760/2022-2023/14230)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: https://ibbi.gov.in/downloadform.html 2. Web link: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Court II, New Delhi has ordered the commencement of a corporate insolvency resolution process of Parsvnath Developers Limited as per order against Company Petition No. (IB) NO. 468/PB/2024 as on Thursday, 30th April 2026.

1. The creditors of M/s. Parsvnath Developers Limited are hereby called upon to submit their claims with proof on or before Wednesday, 27th May 2026 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. **Submission of false or misleading proofs of claim shall attract penalties.**

Date:13.05.2026
Place: New Delhi


Manoj Kumar Anand
Name and Signature of Interim Resolution Professional
Registration No IBBI/IPA-001/IP- P00084/2017-2018/10180

HDB FINANCIAL SERVICES LIMITED POSSESSION NOTICE

Registered Office: Rashika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat, Pin Code: 380009. BRANCH OFFICE: 2nd Floor, Hari Complex, Behind Wave Mall, Vibhuti Khand, Gomti Nagar Lucknow -226010.

Whereas, The Authorised Officer of HDB Financial Services Limited Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (64 of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rules 3 of The Security Interest (Enforcement) Rules, 2002 Issued Demand Notice To The Borrower/s As Detailed Hereunder, Calling Upon The Borrowers To Repay The Amount Mentioned In The Said Notice With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower/co-borrower Having Failed To Repay The Amount, Notice Is Hereby Given To Borrower/co-borrower And The Public In General That The Undersigned Has Taken Symbolic Possession Of The Property Described Here Below In Exercise Of Powers Conferred On Him/her Under Section 13(4) Section 14 Of The Said Act Read With Rule 8 Of The Said Rules Of The Security Interest Enforcement Rules 2002 On This 22.12.2023 And 23.12.2023. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Property And Any Dealings With The Property Will Be Subject To The Charge Of HDB Financial Services Limited For The Amount Specified Herein With Future Interest, Costs And Charges From The Respective Date. Details Of Property Taken In Symbolic Possession Are Herein Below.

1) NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR; 2) LOAN ACCOUNT NUMBER; 3) LOAN AMOUNT; 4) DATE OF DEMAND NOTICE; 5) CLAIMED AMOUNT IN NR 6) DETAILS OF SECURITIES; 7) DATE OF POSSESSION

1. NAME OF THE BORROWER & CO-BORROWER: 1 - B S Enterprises Laita Nagar 32 Gai No. 1 Behind Jag Gurdav Mandir Mathura-281004 Uttar Pradesh 2) sushela W/o Vikram Singh 32 Laita Nagar Usfar Mathura Maholi Mathura-281001 Uttar Pradesh 3) Vikram Pal Singh 32 Laita Nagar Usfar Mathura Maholi Mathura-281001, bearing LOAN ACCOUNT No. 54178886. Loan Amount Rs.6000000/- (Rupees Sixty Lakhs Only). DEMAND NOTICE DATE: 16.02.2026. AMOUNT CLAIMED : Rs.43,74,572.06/- (Rupees Forty-Three Lakh Seventy-Four Thousand Five Hundred Seventy-Two and Paise Six Only) as of 11.02.2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. NPA DATE : 02.02.2026. DETAILS OF SECURITY: All That Piece And Parcel of One House Construct on Plot No. 32 Area 166.65 Sqm. Situated at Kharsa No. 104 Mi Mauja Maholi Andron Lalita Nagar, Tehsil & Distt Mathura, Boundries : North - Plot No. 33, South : Plot No. 31, East : Rasta 30 Ft. Wide, West : Plot No. 39 DATE OF SYMBOLIC POSSESSION: 08.05.2026.

2. Name Of The Borrower & Co-Borrowers: 1-K. K. Book Distributors O Cinema Road Nn United Compound Gorakhpur Gorakhpur-273001 Uttar Pradesh And Also S Mauja -Jungle Hakim No 1 Tappa & Pargana Haveli Tehsil -Sadar Distt Gorakhpur. House No 0001 W In Gorakhpur-273001 2) Neelam Gupta Mauja -jungle Hakim No 1 Tappa & Pargana-Haveli Tehsil -Sadar Distt-Gorakhpur.House No 0001 W In Aaraji No 12 Min Area 900 Sq feet. Gorakhpur Uttar Pradesh- 273001 3)jai Kumar Gupta Mauja -Jungle Hakim No 1 Tappa & Pargana-Haveli Tehsil -Sadar Distt-Gorakhpur. House No 0001 W In Aaraji No 12 Min Area 900 Sq feet. Gorakhpur Uttar Pradesh- 273001, bearing LOAN A/c No. 44882118, Loan Amount Rs.3100000/- (Rupees Thirty One Lakhs Only). DEMAND NOTICE DATE: 24.02.2026. AMOUNT CLAIMED : Rs.32,04,318.67/- (Rupees Thirty-Two Lakhs Four Thousand Three Hundred Eighteen and Paise Sixty Seven Only) as of 24.02.2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. NPA DATE : 02.02.2026. Details of Security: All That Piece And Parcel Of Property Situated Mauja-Jungle Hakim No 1 Tappa And Pargana-Haveli Tehsil -Sadar District Gorakhpur House No 0001 W Aaraji No 12 Min Area 900 Sq Feet, Boundries : North-Land Sunaina Devi, and south-Land Seller , EAST-Land Boundary Wall Pandit Ji , West-Road 20 Feet Wide. DATE OF SYMBOLIC POSSESSION: 11.05.2026.

THE BORROWERS' ATTENTION IS INVITED TO PROVISIONS OF SUB-SECTION (8) OF SECTION 13 OF THE ACT, IN RESPECT OF TIME AVAILABLE TO REDEEM THE SECURED ASSET.

FOR ANY QUERY PLEASE CONTACT Vikas Anand - 9711010384 - HDB Financial Services Limited, 2nd Floor, Hari Complex, Behind Wave Mall, Vibhuti Khand, Gomti Nagar Lucknow -226010

Place: 13.05.2026 Sd/- For HDB Financial Services Limited, Date: Uttar Pradesh Authorised Officer

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PARSNATH DEVELOPERS LIMITED RELEVANT PARTICULARS

1. Name of corporate debtor	Parsnath Developers Limited
2. Date of incorporation of corporate debtor	24th July, 1990
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No of corporate debtor	L4520/DL1990PLC040945
5. Address of the registered office and principal office (if any) of corporate debtor	Parsnath Tower Near Shadara Metro Station, Shadara, East Delhi, Delhi, India, 110032
6. Insolvency commencement date in respect of corporate debtor	30th April 2026 (Order received on 12th May 2026)
7. Estimated date of closure of insolvency resolution process	27th October 2026 (180th day from the date of commencement of resolution process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBBI/PA-001/IP-P00084/2017-2018/10180)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address -anandmanoj@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email - parsnathcrpr@gmail.com
11. Last date for submission of claims	27th May, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Allottees under All Real Estate Projects of Parsnath Developers Limited
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. IP Ankit Goel (IBBI/PA-001/IP-P-02671/2022-2023/14088) 2. IP Rahul Jindal (IBBI/PA-001/IP-P-02649/2021-2022/14048) 3. IP Rajeev Khurana (IBBI/PA-001/IP-P-02760/2022-2023/14230)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: https://ibbi.gov.in/downloadform.html 2. Web link: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Court II, New Delhi has ordered the commencement of a corporate insolvency resolution process of Parsnath Developers Limited as per order against Company Petition No. (IB) NO. 488/PB/2024 as on Thursday, 30th April 2026.

- The creditors of M/s. Parsnath Developers Limited are hereby called upon to submit their claims with proof on or before Wednesday, 27th May 2026 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in ctd 14.
- Submission of false or misleading proofs of claim shall attract penalties.

Date: 13.05.2026 Name and Signature of Interim Resolution Professional
Place: New Delhi Registration No IBBI/PA-001/IP- P00084/2017-2018/10180

Notice Is Hereby Given That The Folio No. S1115 and Share Certificate No. 60991 For 5 Equly Share of face value 100/- Bearing Distinctive No. From 21207-21721 Standing In The Name Of LATE, MR. SURENDRA KUMAR VAISH AND ANITA VAISH In The Books Of ISGEC HEAVY ENGINEERING LIMITED has been lost/misplaced and the advertiser has applied to the Company for issue of duplicate share certificate in lieu thereof. Any person who has claims on the said shares should lodge such claims with the Company at their registered office RADAUR ROADYAMUNA NAGAR, HARYANA, Haryana, India, 135001 within 15 days from the date of notice falling which the company will proceed to issue duplicate share certificate in respect of the said shares.

Place: Delhi Ruchir Vaish Legal Heir

Notice Is Hereby Given That The Folio No. A346 and Share Certificate No. 14534 For 5 Equly Share of face value 100/- Bearing Distinctive No. From 121381-121385 Standing In The Name Of LATE MRS. ANITA VAISH AND MR. SURENDRA KUMAR VAISH In The Books Of ISGEC HEAVY ENGINEERING LIMITED has been lost/misplaced and the advertiser has applied to the Company for issue of duplicate share certificate in lieu thereof. Any person who has claims on the said shares should lodge such claims with the Company at their registered office RADAUR ROADYAMUNA NAGAR, HARYANA, Haryana, India, 135001 within 15 days from the date of notice falling which the company will proceed to issue duplicate share certificate in respect of the said shares.

Place: Delhi Ruchir Vaish Legal Heir

"IMPORTANT"

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Possession Notice (For Immovable Property) Rule 8.(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infinit Housing Finance Ltd.) (IBFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IBFL HFL for an amount as mentioned here-in under interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower desires the dues of the "IBFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IBFL HFL" and no further step shall be taken by "IBFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand/Notice Issued	Date of Possession
Mr. Anurag, Mrs. Suman, Ms Narayan Traders (Prospect No. L11903900)	All that piece and parcel of Property out of Araj No. 267, area measuring 159.60 sq.mtrs. situated at Virpur Katta Pargana Faridkotgarh Teh. Karnal garj Distt. Gonds Uttar Pradesh 271502 Area Admeasuring In Sq. Ft.; Property Type: Land Area, Built Up Area Property Area: 1631.00, 1802.00	Rs. 882753/- (Rupees Six Lakh Eighty Two Thousand Seven Hundred Fifty Three Only)	10-02-2026	08-05-2026

For further details please contact to Authorised Officer at Branch Office : 1017, 10th Floor, Cyber Heights, TC 2/2 and TC-15, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-VI Gurgaon, Haryana.

PLACE : LUCKNOW | DATE : 13.05.2026 Sd/-, Authorised Officer, For IIFL Home Finance Limited

AXIS BANK LTD. DEMAND NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.

Registered office: "Trishul"- 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Axis Bank Ltd. despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed various defaults in repayment of interest and principle amounts as per due dates. The account has been classified as OOO/NPA, consequent to which the Authorized Officer of Axis Bank Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on dates mentioned herein below under Section 13(2) of the Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notice.

Name & Address of the Borrowers/Guarantors	Description of the charged/ Mortgaged Properties	Outstanding Amount	OOO/NPA Date	Demand Notice Date
1. M/s Friends Associates (borrower/mortgagor) Through its Partners, Address: 1. Katalini, Basuhaar, Beniram Karta Chauraha, Kausambi, UP-212214, Address: 2. 514F/12A, Krishna Vihar Colony, Sherwan Mode Sulem Sarai, Allahabad, U.P.- 211011, Address: 3. Arazi No. 2119 & 2121, Vill-basuhar, Chayal, Kausambi, U.P., 2. Mr. Rajesh Kumar Singh (co-borrower/guarantor) S/o Radehy Krishna Singh LIG-2, Stainley Road, Mumfordganj Allahabad, UP- 211002, 3. Mr. Tirih Raj Singh (co-borrower/mortgagor/guarantor) S/o Mr. Bhayra Ram Singh R/o-4, Katalini, Basuhaar, Beniram Karta Chauraha, Kausambi, UP-212214, R/o-2, 514F/12A, Krishna Vihar Colony, Sherwan Mode, Sulem Sarai, Allahabad, U.P. 211001, R/o-3, Arazi No. 2119 & 2121, Vill -basuhaar, Chayal, Kausambi, U.P., 4. Mrs. Sushma Singh (co-borrower/guarantor) W/o Om Bahadur Singh R/o C-45, Residential Complex, High Court Chauhatka Allahabad, UP-211001, 5. Mrs. Suman Singh (Co-borrower/guarantor) W/o Arvind Kumar Singh R/o-1, 514F/12A, Krishna Vihar Colony, Sherwan Mode, Sulem Sarai, Allahabad, U.P. 211001, R/o-2, Katalini, Basuhaar, Beniram Karta Chauraha, Kausambi, UP-212214	Property No. 1. All That Piece And Parcel Of Diverted Land/property Admeasuring About 91.47 Sq. Mtr. Out Of Total 0.443 Hect. In Parts Of Arazi No. 2119 & 2121 At Village Basuhaar, Ward Pargana & Tehsil Chayal, Kausambi, U.P. In The Name Of M/s Friends Associates Together With All The Buildings And Structures Thereon, Fixtures Fittings And All Plant And Machinery Attached To Earth Or Fastened To Anything Attached To Earth, Both Present And Future. Bounded By: East Part Of Aarazi Property, West Part Of Aarazi Property, North: Land Of Seller, South: Road Beniram Katra To Manhanpur.	Rs. 658,71,747 Rs. 3637582.75 as on 08.04.2026 + Interest & other exp.		08.03.2026

Property No. 2. All That Piece And Parcel Of Diverted Land/property Admeasuring About 0.148 Hect. Out Of Total 0.490 Hect. In Parts Of Arazi No.s 2088, 2089 & 2120 At Village Basuhaar, Ward Pargana & Tehsil Chayal, Kausambi, U.P. In The Name Of Mr. Tirih Raj Singh S/o Mr. Bhayra Ram Singh Together With All The Buildings And Structures Thereon, Fixtures Fittings And All Plant And Machinery Attached To Earth Or Fastened To Anything Attached To Earth, Both Present And Future. Bounded By: East: Part Of Aarazi Property, West: Agri Land Of Other's, North: Part Of Aarazi Property, South: Land Of Buyer & Others.

1. M/s Arvind Kumar Construction (borrower) Add-Isouta Meja Allahabad Uttar Pradesh-212301, 2. Mr. Arvind Kumar (co-borrower) S/o Mr. Hori Lal R/o-Isouta Mai Kala Allahabad Uttar Pradesh-212301, 3. Mrs. Mamta Devi (co-borrower) W/o Mr. Arvind Kumar R/o-1. Isouta Mai Kala Allahabad Uttar Pradesh-212301, R/o-2. Arazi No. 462/1 & 462/2, Mauja Kahodar, Tappa Kahodar, Pargana Khairagarh, Tehsil Meja, Distt. Prayagraj In The Name Of Mamta Devi W/o Mr. Arvind Kumar. Boundries As Per Certificate: -East - Khet Bholta, West - Sadak, North - Khet Ramial, South - Khet Bitola Devi & Others.	Built-up: All Such Pieces Or Parcels Of A Diverted Residential/commercial Property Admeasuring 260 Sq. Mtr At Arazi No. 462/1 & 462/2, Mauja Kahodar, Tappa Kahodar, Pargana Khairagarh, Tehsil Meja, Distt. Prayagraj In The Name Of Mamta Devi W/o Mr. Arvind Kumar. Boundries As Per Certificate: -East - Khet Bholta, West - Sadak, North - Khet Ramial, South - Khet Bitola Devi & Others.	Rs. 1,43,47,667 as on 31.12.2025 + Interest & other exp.		26.01.2026
				29.04.2026

In the circumstances of aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets under section 13(4) of SARFAESI Act, 2002 and the applicable rules thereunder. The Borrower(s) Co-borrowers Mortgagor(S)/Guarantor(S) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Please note that under Section 13(13) of the said Act, No Notice Shall transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the Bank.

Date: 13.05.2026 (Authorized Officer) Axis Bank Ltd.

पंजाब नैशनल बैंक Punjab National Bank

Circle Office Raebareilly, GAD Department, First Floor, BSNL Office, Firoz Gandhi Nagar, Raebareilly, Uttar Pradesh-229001 PH NO. 9650741616/8755186084, EMAIL : coraebareillygad@pnb.co.in

PREMISES REQUIRED

Punjab National Bank requires suitable ready built and well-constructed hall type building having Carpet Area including space for ATM 1200 sqft to 1600 sqft on lease/rental basis premises should be preferably in Ground Floor and if in first floor, lift facility at Amethi, Kakwa Road Amethi . Premises offered should have all clearance certificates from statutory authorities. Interested owners / registered Power of attorney Holders of such premises in the desired locality who are ready to lease out their readily available premises on long term lease basis preferably for 15 years or more may send their offers in the prescribed format available on Bank's Web Site www.pnbindia.in or the same may be obtained from the above address during office hours. The complete offer duly sealed & signed and should reach the undersigned on or before 27.05.2026 & 5:00PM at the above address.

No brokerage will be paid by the Bank. Bank reserves the right to accept or reject any or all offers at its sole discretion without assigning any reasons whatsoever.

Date of Notice 13.05.2026 CIRCLE HEAD

HDFC BANK HDFC Bank Ltd. 1st Floor, Medical Road Khanjachi Chouraha Gorakhpur Uttar Pradesh-273003.

POSSESSION NOTICE APPENDIX IV [RULE 8(1)]

Whereas, the undersigned being the authorized officer of the HDFC BANK LTD. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (64 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 15-12-2025 calling upon the borrower(s) 1. M/s Kall Prasad Edu And Welfare Society Thru Its Manager Mr. Naveen Panday (Borrower & Mortgagor) 2. Mr. Naveen Pandey S/o Mr. J.P Pandey (Guarantor) 3. Mrs. Janak Pandey W/o Mr. Jagdambhika Prasad Pandey (Guarantor) 4. Mrs. Poonam Pandey W/o Mr. Naveen Pandey (Guarantor) to pay the amount mentioned in the notice Rs. 1,30,47,374.00/- (Rupees One Crore Thirty Lakhs Forty-Seven Thousand Three Hundred And Seventy-Four Only) within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules 2002 on this 08-05-2026. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to a charge of HDFC BANK LTD. for an amount of Rs. 1,30,47,374.00/- (Rupees One Crore Thirty Lakhs Forty-Seven Thousand Three Hundred And Seventy-Four Only) and interest thereon together with expenses and charges etc. less amount paid (if any). The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of The Immovable Property:

Arazi No. 274 Mi Situated At Sihan, Tappa-kadar, Pargana Basti Purah, Tehsil & Distt Basti, Uttar Pradesh (property Owned By M/s Kall Prasad Edu And Welfare Society). Bounded As Under - East : Plo Vendor, North : Plo Vendor, West : Share Of Bagg Vendor, South : Chak Om Kar Nath Panday

DATE :- 08-05-2026, PLACE :- BASTI Authorised Officer, HDFC Bank Ltd.

Karnataka Bank Ltd. Your Family Bank. Across India.

Asset Recovery Management Branch 8-B First Floor, Rajendra Park, Pusa Road, New Delhi-110 060

Phone : 011-40591567 (Ext-231)
E-Mail : delhiarm@kbtbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to rule 8(6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Symbolic Possession & Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 04.02.2026 and 28.04.2026 respectively, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 17.06.2026, for recovery of Rs.24,55,56,360.37 (Rupees Twenty Four Crore Fifty Five Lakhs Fifty Six Thousand Three Hundred Sixty and Paise Thirty Seven Only) i.e (i) Rs.21,51,94,079.45 under Overdraft A/c No. 549700010001100 along with future interest from 01.05.2026, (ii) Rs. 49,36,390.00 under (GECIL) PS-Term Loan A/c No. 5497001800023001 along with future interest from 11.05.2026, (iii) Rs.76,96,192.36 under Inland LC A/c No. 0549702500005701 along with future interest from 01.05.2026, (iv) Rs. 75,92,267.28 under Inland LC A/c No.0549702500005901 along with future interest from 01.05.2026, (v) Rs.46,30,008.60 under Inland LC A/c No. 0549702500006001 along with future interest from 01.05.2026, (vi) Rs.55,07,422.68 under Inland LC A/c No. 0549702500006031 along with future interest from 01.05.2026, plus cost, due to the Karnataka Bank Ltd, Rohini Branch, Plot No. 8, Agganval Central Plaza, First Floor Community Centre, Dc Chowk, Sector-9, Rohini, Delhi, the Secured creditor from (1) M/s Gulshan Exim Pvt. Ltd., Represented by its Directors: (a) Mr.Ravinder Kumar, (b) Mr. Gulshan Kumar, (c) Mr. Ashok Kumar. Registered address: B-234, 2nd Floor, North Ex Mall, Sector-9, Rohini, New Delhi-110085, (2) Mr. Ravinder Kumar S/o Mr. Natha Ram, (3) Mr. Gulshan Kumar S/o Mr. Natha Ram, (4) Mr. Ashok Kumar S/o Mr. Natha Ram, (5) Mrs. Neha Kumari W/o Mr. Ashok Kumar, (6) Mrs. Suman W/o Late Mr. Suresh Kumar and (7) Mrs. Rakhi Goel W/o Mr. Gulshan Kumar, All No. (2) to (7) are residing at : House No. 82, Upper Ground Floor, Pocket-27, Sector-24, Rohini, New Delhi-110085, being borrowers/guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTIES:

Property No.1 All that part and Parcel of Residential Apartment No. G-706, in Block Tower G, having a tentative carpet area of 460.39 sq. ft. and balcony area of 88.96 sq. ft. on 7th Floor, Tower-G, part and parcel of affordable Housing Project Known as "KSHITIJ" together with two wheeler parking along with undivided, Proportionate share / rights of the land underneath the said property, situated in the revenue estate of Village Dhorka, Sector-95, Tehsil Harsaru, District Gurugram, Haryana -122505, belonging to Mrs. Rakhi Goel. (The Symbolic Possession of the Property is taken on 04.02.2026) Boundaries: East: Open Space West: Flat No. G 707 North: Entry through corridor South: Open Space & Park Reserve Price / Uspt Price below which the property may not be sold: Rs.51,05,000.00 (Rupees Fifty One Lakhs Five Thousand only) Earnest money to be deposited/ tendered: Rs.5,10,500.00 (Rupees Five Lakhs Ten Thousand Five Hundred Only)

Property No.2 All that part and Parcel of Residential Flat No D-803, Tower-D, on 8th Floor, in project named as KSHITIJ, affordable Group Housing, Sector-95, Gurugram, having tentative carpet area of 460.39 sq. ft. and balcony having 88.96 sq. ft. together with two wheeler parking along with undivided, Proportionate share / rights of the land underneath the said property, situated in the revenue estate of Village Dhorka, Sector-95, Tehsil Harsaru, District Gurugram, Haryana -122505, belonging to Mr. Gulshan Kumar. (The Symbolic Possession of the Property is taken on 04.02.2026) Boundaries: East : Open/Flat No. D-804 West: Flat No. D-801 North : Flat No. D-802 South : Entry/ Corridor Reserve Price / Uspt Price below which the property may not be sold: Rs.51,05,000.00 (Rupees Fifty One Lakhs Five Thousand only) Earnest money to be deposited/ tendered: Rs.5,10,500.00 (Rupees Five Lakhs Ten Thousand Five Hundred Only)

Property No.3 All that part and Parcel of Residential Freehold Flat No. G-1106, on 11th Floor in Tower-G, KSHITIJ, affordable Group Housing, Sector-95 having tentative carpete area 460.39 sq feet and balcony having tentatively 88.96 sq. ft. together with two wheeler parking, along with freehold undivided, Proportionate share / rights of the land underneath the said property, situated in the revenue estate of Village Dhorka, Sector-95, Tehsil Harsaru, District Gurugram, Haryana -122505, belonging to Mrs. Neha Kumari, (The Symbolic Possession of the Property is taken on 04.02.2026) Boundaries: East : Open West : Open North : Entry/Corridor South : Other's Flat Reserve Price / Uspt Price below which the property may not be sold: Rs.51,05,000.00 (Rupees Fifty One Lakhs Five Thousand only) Earnest money to be deposited/ tendered: Rs.5,10,500.00 (Rupees Five Lakhs Ten Thousand Five Hundred Only)

Property No.4 All that part and Parcel of Residential Freehold Flat No. 708, on 7th Floor in Tower-B, in residential Society, named as KSHITIJ, affordable Group Housing, Sector-95 having tentative carpete area 463.51 sq. ft. and balcony having 96.52 sq. ft. together with two wheeler parking, along with freehold undivided, Proportionate share / rights of the land underneath the said property, situated in the revenue estate of Village Dhorka, Sector-95, Tehsil Harsaru, District Gurugram, Haryana -122505, belonging to Mrs. Neha Kumari, (The Symbolic Possession of the Property is taken on 04.02.2026) Boundaries: East : Entry/Corridor West : Open North : Open South : Flat No. B-707 Reserve Price / Uspt Price below which the property may not be sold: Rs.52,04,000.00 (Rupees Fifty Two Lakhs Four Thousand only) Earnest money to be deposited/ tendered: Rs.5,20,400.00 (Rupees Five Lakhs Twenty Thousand Four Hundred Only)

Property No.5 All that part and Parcel of Residential Flat No. 1101, in Tower-E, in project named KSHITIJ, affordable Group Housing, Sector-95, Gurugram, having tentative carpete area of 321.20 sq. ft. and balcony having tentatively 28.74 sq. ft. together with two-wheeler parking, situated in the revenue estate of Village Dhorka, Sector-95, Tehsil Harsaru, District Gurugram, Haryana -122505, belonging to Mrs. Neha Kumari, (The Symbolic Possession of the Property is taken on 04.02.2026) Boundaries: East : Open West : Open North : Entry/Corridor South : Other's Flat Reserve Price / Uspt Price below which the property may not be sold: Rs.32,50,000.00 (Rupees Thirty Two Lakhs Lakhs Fifty Thousand only) Earnest money to be deposited/ tendered: Rs.3,25,000.00 (Rupees Three Lakhs Twenty Five Thousand Only)

Property No.6 All that part and parcel of Residential Property bearing No. 82, With all roof/ Terrace rights Up to sky high, land area measuring 207 Sq. Mts. in Pocket -27, Sector-24, Situated in the layout plan of Rohini Residential Scheme, Rohini, New Delhi-110085, with all fittings and fixtures with its connections, along with freehold rights, of the land underneath, belonging to Mr. Gulshan kumar, Mr. Ashok Kumar, Mr. Ravinder Kumar and Mrs. Suman. (The Physical Possession of the Property is taken on 28.04.2026) Boundaries: East: Plot No.83 West : Plot No.81 North : Road 20 Mtr wide South : Plot No. 103 Reserve Price / Uspt Price below which the property may not be sold: Rs.12,43,31,000.00 (Rupees Twelve Crore Forty Three Lakhs Thirty One Thousand only) Earnest money to be deposited/tendered: Rs. 1,24,33,100.00 (Rupees One Crore Twenty Four Lakhs Thirty Three Thousand One hundred only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset). (This Notice shall also serve as Notice under Sub Rule (6) of Rule (8) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e., www.karnatakabank.com under the head "Mega E-Auction on 17.06.2026"

The E-auction will be conducted through portal <https://bankauctions.in/> on 17.06.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://bankauctions.in/> and get the user id and password free of cost and get online training on E-auction (tentatively on 16.06.2026) from M/s-Acrosre, 605A, 6th Floor, Mallatranam, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 814200809, E-mail: info@bankauctions.in.

Date : 12.05.2026 Sd/- For Karnataka Bank Ltd Chief Manager & Authorised Officer

PIRAMAL FINANCE LTD. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd.) CIN: L85910MH1984PLC032639 Registered Office: Unit No. 601, 6th Floor, Piramal Axiom Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (West), Mumbai-400070 -T +91 22 3802 4000. Branch Office : Office No. 211 and 212, 2nd Floor Titanium Shalimar Corporate Park, Plot No TC/G-1, Vibhuti Khand, Gomti Nagar, Lucknow -226010

POSSESSION NOTICE For Immovable Property as per Rule 8.(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay

